

Shoorbir Singh Pundir Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 12, 2025

Hon'ble Judges: Alok Kumar Verma, J

Bench: Single Bench

Advocate: Vikas Kumar Guglani, Suyash Pant

Final Decision: Disposed Of

Judgement

Alok Kumar Verma, J

1. Petitioner was appointed as Public Notary for Tehsil Kir t i Nagar, District Tehri Gar hw al for a period of five year s vide t he Notary Certificate

of Practice No. 04(08) / 2003, which was renewed from time to time. He applied for renewal of his Certificate of Practice. He deposited t he

prescribed fee. The District and Sessions Judge, Tehri Garhwal had forwarded his recommendation for renewal of Notary Certificate of Practice of

the petitioner. The petitioner's application for renew al of t he Notary Certificate of Practice has been rejected vide impugned order dated

09.12.2024. As per the impugned order dated 09.12.2024, it is not binding to renew t he Notary Certificate of Practice. Therefore, t he application for

renew al of the Notary Certificate of Practice of the petitioner has been rejected in view of giving opportunity to a new worthy energetic person.

2. Heard Mr. Vikas Kumar Guglani, learned counsel for the petitioner and Mr. Suyash Pant, learned Standing Counsel for the respondent.

3. Mr. Vikas Kumar Guglani, Advocate, has contended t hat the application for renew al of t he petitioner's certificate cannot be rejected in an

arbitrary manner. He relies upon a judgment rendered by the Division Bench of this Court in Special Appeal No. 616 of 2019, judgment dated

16.07.2024, passed by the co-ordinate Bench of this Court in WPMS No. 1874 of 2024, and the judgment dated 11.02.2025, passed by this Court in

WPMS No.190 of 2025.

4. Mr. Suyash Pant, Advocate has opposed the submissions of Mr. Vikas Kumar Guglani, Advocate. However, he has conceded that the present

matter is covered by the said judgment rendered in Special Appeal No. 616 of 2019, the judgment dated 16.07.2024 and the judgment dated

11.02.2025.

5. Having considered the submissions of learned counsel for the parties, the present writ petition is disposed of with a direction to the respondent to

re-consider the petitioner's request for renewal of his Notary Certificate of Practice, as per law, within a period of three weeks from the

date of production of the certified copy of this order.

6. Till decision is taken on the petitioner's request, appointment of Notary, if already not made, shall not be made.

7. It is made clear that this Court has not expressed any opinion on the merit of the case.